

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Union of India Through Serious Fraud
Investigation Office
Vs
Surana Industries Ltd and 95 Ors

MAIN PETITION NUMBER : CP(CA)/125(CHE)/2022

(IA/MA) APPLICATION NUMBERS

IA/41(CHE)/2023

ORDER

Present: Ld. Counsel Shri. Tom Wilfred for the Applicant.

Ld. Counsel Ms. Vini M Nair for the Respondent.

A Memo was filed by the Applicant vide SR. No. 1013 dated 27.02.2024 stating that an application was filed in Court No. 2 on 11.03.2023 by the Applicant in CP/125/2022. It was returned for compliance. It was e-filed on 23.03.2023. Since there were defects, the current status is 'under re-filing'. The Applicant is direct to approach the Registry for rectification of defects.

IA/41/2023 is for defreezing the bank account of the Applicant.

Ld. Counsel for the Respondent submits that Respondent has already given no objection to the prayer made in the application but till date the Applicant has not filed the Affidavit of Assets.

Last opportunity is granted to the Applicant to file Affidavit of Assets and serve copy on the Counsel for the Respondent.

List the application for hearing on **24.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)